

**SUPREME OVERSEAS EXPORTS PVT LTD.**  
**CLAIMS SUBMITTED AND APPROVED**  
**23.6.2024**

Sl.No.	Stakeholders	PRINCIPAL	INTEREST	OTHERS	TOTAL	PRINCIPAL	INTEREST	OTHERS	TOTAL	(b) the extent to which the debts or dues are secured or unsecured, if applicable,	(d) the proofs admitted or rejected in part, and the proofs wholly rejected.
A	(a) the insolvency resolution process costs and the liquidation costs paid in full;										
B	(b) the following debts which shall rank equally between and among the following:										
	(i) workmen's dues for the period of twenty-four months preceding the liquidation commencement date; and										
	(ii) debts owed to a secured creditor in the event such secured creditor has relinquished security in the manner set out in section 52;										
i)	State Bank of India	30,81,08,016	23,37,09,746		54,18,17,762	30,81,08,016	14,40,83,868	8,82,22,618	54,04,14,502	Secured fully	Admitted fully
	<b>Total Secured Creditors</b>	<b>30,81,08,016</b>	<b>23,37,09,746</b>	<b>-</b>	<b>54,18,17,762</b>	<b>30,81,08,016</b>	<b>14,40,83,868</b>	<b>8,82,22,618</b>	<b>54,04,14,502</b>		
	(c) wages and any unpaid dues owed to employees other than workmen for the period of twelve months preceding the liquidation commencement date;										
	(d) financial debts owed to unsecured creditors;										
a	State Bank of India (CG to Sura Leather)	15,97,98,422	6,76,81,997	87,92,385	23,62,72,804	15,97,98,422	6,76,81,997	87,92,385	23,62,72,804	unsecured	
b	Drip Capital @89.1124	2,04,11,997	1,15,60,730	2,04,157	3,21,76,884	2,04,11,997	1,15,60,730	2,04,157	3,21,76,884	unsecured	
c	Ms.Rekha Harsha	2,30,99,996			2,30,99,996	2,30,99,996			2,30,99,996	unsecured	
d	Mr.SriHarsha	2,62,84,376			2,62,84,376	2,62,84,376			2,62,84,376	unsecured	
	<b>Total Unsecured Financial Creditors</b>	<b>22,95,94,791</b>	<b>7,92,42,727</b>	<b>89,96,542</b>	<b>31,78,34,059</b>	<b>22,95,94,791</b>	<b>7,92,42,727</b>	<b>89,96,542</b>	<b>31,78,34,059</b>	unsecured	
	(e) the following dues shall rank equally between and among the following: -										
	(i) any amount due to the Central Government and the State Government including the amount to be received on account of the Consolidated Fund of India and the Consolidated Fund of a State, if any, in respect of the whole or any part of the period of two years preceding the liquidation commencement date;										
	EPF - Claim Rs.312,21,061/-										
	ESI - Claim Rs. 35,61, 765/-										
	DCCIT AUDIT 3.4 - commercial tax	1,68,33,162			1,68,33,162	1,68,33,162			1,68,33,162	Unsecured	nil
	<b>Total Government dues</b>	<b>1,68,33,162</b>	<b>-</b>	<b>-</b>	<b>1,68,33,162</b>	<b>1,68,33,162</b>	<b>-</b>	<b>-</b>	<b>1,68,33,162</b>		
	(ii) debts owed to a secured creditor for any amount unpaid following the enforcement of security interest;										
	(f) any remaining debts and dues;										
	Vaishnavi Labels	8,04,578	5,71,752		13,76,330	8,04,578			8,04,578	unsecured	Form B submitted during CIRP
	Sura Leathers Private Ltd.	2,53,71,271			2,53,71,271	20,44,750			20,44,750	unsecured	Form C submitted
	VK Overseas	17,31,409	1,73,136		19,04,545	17,31,406			17,31,406	unsecured	Interest rejected as there is no documentary proof
	<b>Total - operational debt-others</b>	<b>2,79,07,258</b>	<b>7,44,888</b>	<b>-</b>	<b>2,86,52,146</b>	<b>45,80,734</b>	<b>-</b>	<b>-</b>	<b>45,80,734</b>		
	(g) preference shareholders, if any; and										
	(h) equity shareholders or partners, as the case may be.										
	<b>TOTAL CLAIMS</b>	<b>58,24,43,227</b>	<b>31,36,97,361</b>	<b>89,96,542</b>	<b>90,51,37,129</b>	<b>55,91,16,703</b>	<b>22,33,26,595</b>	<b>9,72,19,160</b>	<b>87,96,62,457</b>		